

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2(KB)2023
IA(I.B.C)/994(KB)2024,
IA(I.B.C)/948(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH MAY 2024

IN THE MATTER OF	INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS SINGH MEDICARE INSTITUTE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Kuldip Malik, Adv.] For the Applicant in IA(I.B.C)/994(KB)2024
Ms. Labanyasree Sinha, Adv.]

Mr. Kuldip Malik, Adv.] For the Respondent in IA(I.B.C)/948(KB)2024
Ms. Labanyasree Sinha, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Resolution Professional
Ms. Sneh Maheswari, RP] RP-in-person

Mr. Vikram Wadehra, Adv.] For Respondent no. 2
Mr.Pathik Choudhury, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/948(KB)2024:**
 - a. Ld. Counsel Mr. Kuldeep Malik admits on behalf of the client that his client would pay the amount of Rs.15 lakhs that has found to be due to him within a period of 30 days in two instalments. The first instalment would be paid by 15 days' from today. Accordingly, we allowed the said respondent to expunge array of respondent in application.
 - b. List the matter on **14.06.2024**.
3. **IA(I.B.C)/994(KB)2024:**

- a. Ld. Counsel Urmila Chakraborty on behalf of Resolution Professional shares that the documents that are required for preparation of plan should be handed over by today. In that case we direct the said respondent to submit its plan by ten days.
- b. If the party fail to put the plan within the given period he shall come up before this Tribunal seeking extension of time. In the event if they failed to make the payment the plan would not be allowed. Accordingly, **IA (I.B.C)/994(KB)2024** is **disposed of**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)